

(25)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD

DA No.846/93.

Dt. of Order:8-9-93.

Induri Solomon

...Applicant

Vs.

1. The Security Printing Press,
rep. by its General Manager,
Mint Compound, Hyderabad.
2. The Administrative Officer,
Security Printing Press,
Mint Compound, Hyd-4, A.P.
3. The Employment Officer,
Employment Exchange (Technical),
Chikkadpalli, Hyderabad, A.P.

...Respondents

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Counsel for the Applicant : Shri N.Siva Reddy

Counsel for the Respondents : Shri N.R.Devraj,Sr.CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI V.NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI P.T.THIRUVENGADAM : MEMBER (A)

(Order of the Divn. Bench passed by Hon'ble
Justice Sri V.N.Rao, V.C.).

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✓ Applicant is working as Junior Machine Assistant

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in Security Printing Press at Hyderabad and he is also having the requisite qualifications as per the recruitment rules for selection to the post of Plate maker-II. This D.A. was filed praying for a declaration that the action of the Respondents in ~~not~~ ^{not} allowing the applicant to appear for the Trade Test/Oral Interview for the post of Plate Maker-II scheduled to be held on 27-7-93 ~~as~~ illegal and for a consequential direction to the respondents to permit the applicant to appear for the said test along with candidates sponsored by the Employment Exchange.

2. On 26-7-93 an interim order was passed by this Bench where by Respondents 1 and 2 ~~were~~ ^{were} directed to permit the applicant to appear for the said test and if the applicant is selected, no order of appointment shall be issued ~~until~~ ^{until} further orders.

3. In the counter dt.6-9-93 it was stated that not only the applicant but all other Junior Machine Assistants and Sr. Machine Assistants who are having requisite qualifications as per the recruitment rules for selection to the post of Plate Maker-II were permitted to appear for the said test along with the candidates sponsored by the

Employment Exchange and accordingly the applicant also was permitted to appear for the test which was held on 11th and 12th of August, 1993, the dates to which the examinations were postponed. In view of the decision taken by the Respondents this O.A. had became infructuous. Accordingly this O.A. had to be dismissed. Now there is no bar for announcing the results of O.C. candidates (it is submitted that the results in regard to SC candidates was already announced).

4. Accordingly the O.A. is dismissed. No costs.

P. J. N.

(P.T. THIRUVENGADAM)
Member (A)

V. NEELADRI RAO
Vice-Chairman

Dated: 8th September, 1993.
Dictated in open Court.

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Dy. Registrar (Judl.)

Copy to:-

1. The General Manager, Security Printing Press, Mint Compound, Hyderabad.
2. The Administrative Officer, Security Printing Press, Mint Compound, Hyd-4, A.P.
3. The Employment Officer, Employment Exchange (Technical), Chikkadapalli, Hyd, A.P.
4. One copy to Sri. N. Siva Reddy, advocate, 5-9-22/94, Adarsh Nagar, Hyd.
5. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

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O.A. 846/93

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM: M(A)

Dated: 8/9/1993

ORDER/JUDGMENT: ✓

M.A/R.A/G.A.N.

O.A. No.

in
846/93.

T.A. No.

(W.P.)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions given

Dismissed

Dismissed as withdrawn

Dismissed for default

Rejected/Ordered

No order as to costs.

